

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 1215/94.

Dt. of Decision : 28-9-94.

A. RAJU

.. Applicant.

Vs

1. The Sub Divisional Officer,  
Telecommunications, Kamareddy,  
Nizamabad District.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication, Doosanchar  
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant ; Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIODASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)



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O.A.1215/94:

Dt. 28.9.1994

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

- - -

The claim of the applicant is for a direction to the respondents to re-engage him as a casual ~~Mazdoor~~ under the Telecom District Engineer, Nizamabad keeping in view the number of days of service rendered by him under the respondents in the past.

2. In the application the applicant states that he was initially engaged as a casual mazdoor on 1.1.84 and <sup>worked</sup> ~~he~~ continuously till 31.10.84 and again from 1.1.85 to 31.3.85. He was thereafter engaged on 1.3.86 and he worked till 15.5.86. After a gap of about 2 years he was again engaged from 1.4.88 to 30.9.88 and 1.3.89 to 15.9.89, whereafter he was not engaged.

3. Heard learned counsel for both the parties. The applicant's counsel contends that the respondents are required to take into consideration the service already rendered by the applicant while examining the question of his re-engagement as a casual mazdoor. Mr. K. Bhaskara Rao, learned standing counsel for the respondents states that the various dates mentioned by the applicant in the application need to be verified and if they are found to be correct necessary relief will be given to the applicant.

4. In view of the above, this O.A. is disposed of with the following directions to the respondents:-

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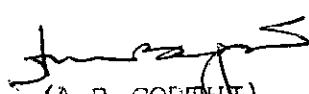
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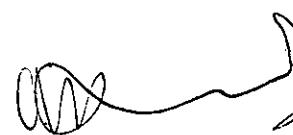
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.. 3 ..

1. The applicant may be re-engaged if there is work in preference to freshers and juniors. For this purpose, no casual labour who is presently engaged need be retrenched.
2. The name of the applicant shall be entered in the live casual labour register at an appropriate place.
3. The case of the applicant for grant of temporary status and his regularisation shall be considered by the respondents in accordance with the extant scheme/instructions.

The O.A. is ordered accordingly at the admission stage itself. There shall be no order as to costs.

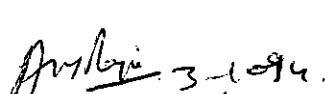
  
(A.B. GORTHI)  
Member (Admn.)

  
(A.V. HARIDASAN)  
Member (Judl.)

Dated: 28th September, 1994

(Dictated in Open Court)

sd

  
Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Kamareddy, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Deersanchar Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. K. Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3rd Page  
P.M. 31/10/94.

OA-1215/94

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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 28/9/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

O.A. NO.

<sup>if</sup>  
1215/94

T.S. NO.

(W.P. No. )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with Directions. *of admission*  
*for filing*

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

